

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 15/81 SCHEDULED TO BE HELD ON 08.10.2013 BUT ACTUALLY HELD ON 22.10.2013.

The Meeting No. 15/81 of Norms Committee-II was held on 22.10.2013 for the licensing year 2013-14 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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| 1. | Shri S.K.Jain, D.O. | DIPP |
| 2. | Shri K.K. Funda, Asst. Director | MSME |

Further Shri Daya Shankar, Dy. DG and Shri Raman Kumar, F.T.D.O., DGFT were present in the meeting.

1	Case No.:34/15/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00249/AM14/	RLA File :11/24/040/00068/AM11/	Lic.No/Date:1110024366 23.03.2011	Defer Date: 19.11.2013
	Decision : NC observed that hard copy of the application has not been received from RA and decided to send a letter to RA to forward hard copy of application. The case stands deferred and to be re-listed on 19.11.2013.			

2	Case No.:11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:19.11.2013
	Decision : NC observed that the reply of the firm is received and being forwarded to DIPP. The case stands deferred and to be re-listed on 19.11.2013.			

3	Case No.:13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:19.11.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 19.11.2013.			

4	Case No.:11/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00191/AM12/	RLA File :25/24/040/00007/AM12/	Lic.No/Date:2510003291 08.07.2011	Defer Date:19.11.2013
	Decision: NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 19.11.2013.			

5	Case No.:2/35/81-ALC2/2011	Party Name:DELTON CABLES LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00279/AM12/	RLA File :05/23/040/00171/AM12/	Lic.No/Date:0510305311 14.10.2011	Defer Date:19.11.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to furnish the reply of D/L dtd 12.3.2013 of DIPP. The case stands deferred and to be re-listed on 19.11.2013.			

6	Case No.:18/41/81-ALC2/2011	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00363/AM12/	RLA File :13/24/040/00026/AM12/	Lic.No/Date:1310037288 24.10.2011	Defer Date:19.11.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 19.11.2013.			

7	Case No.:17/25/81-ALC2/2012	Party Name:P E S ENGINEERS PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00468/AM13/	RLA File :05/24/040/00439/AM12/	Lic.No/Date:0510319788 07.03.2012	Defer Date:19.11.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 19.11.2013.			

8	Case No.:9/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00076/AM13/	RLA File :05/24/040/00025/AM13/	Lic.No/Date:0510323037	Defer Date:19.11.2013

		24.04.2012	
Decision: NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 19.11.2013.			

9	Case No.:11/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00078/AM13/	RLA File :05/24/040/00012/AM13/	Lic.No/Date:0510323036 24.04.2012	Defer Date:19.11.2013
	Decision: NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 19.11.2013.			

10	Case No.:37/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Approved
	HQ File :01/81/050/00160/AM13/	RLA File :02/24/040/00031/AM13/	Lic.No/Date:0210177812 22.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(193/187)/11-ME dated 03.10.2013 on repeat basis as per AA No. 0210176896 dtd 25.4.12, as under:- The import of aluminium coil is allowed with 1% wastage. R/A may take suitable consequential action accordingly.			

11	Case No.:3/12/81-ALC2/2012	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Reject
	HQ File :01/81/050/00234/AM13/	RLA File :05/23/040/00024/AM13/	Lic.No/Date:0510329213 10.07.2012	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission reply from the firm. R/A may take suitable consequential action accordingly.			

12	Case No.:39/13/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00298/AM13/	RLA File :03/95/040/00237/AM13/	Lic.No/Date:0310701722 12.07.2012	Defer Date:
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 19.11.2013.			

13	Case No.:5/13/81-ALC2/2012	Party Name:ASAWA INSULATION PVT. LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00264/AM13/	RLA File :03/94/040/00183/AM13/	Lic.No/Date:0310703691 01.08.2012	Defer Date:19.11.2013
	Decision: NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 19.11.2013.			

14	Case No.:3/13/81-ALC2/2012	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Approved
	HQ File :01/81/050/00262/AM13/	RLA File :03/95/040/00341/AM13/	Lic.No/Date:0310704730 09.08.2012	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/51/2013-TSW/14 dated 22.10.2013 as under:- 1. Words “Containing 86940 Kgs. of Aluminium circle, with interior PTFE coating of 25 Micron and Exterior Heat Resistant Paint & with Bakelite Handle” may be suffixed with the description of export product. 2. Quantity of import item at Sl. No.1 may be allowed as 93026 Kgs. as 1.07 Kg /Kg content in the Export Product taking clue from SION Sl.No. C-2046. 3. Quantity of import item at Sl. No.2 may be allowed as 0.128 ltrs perSqMtrs of internal coating area as per SION at Sl.No. C-23. 4. Quantity of import item at Sl. No.3 may be allowed as 0.128 ltrs perSqMtrs of external coating area as per SION at Sl.No. C-23. 5. Quantities of import items at Sl. Nos. 4 & 5 may be allowed as 300000 Nos. on net to net basis with accountability clause. 6. Quantity of import item at Sl. No. 6 may be allowed on net to net basis with accountability clause. 7. Quantity of import item at S.No.7 may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

15	Case No.:31/13/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00290/AM13/	RLA File :07/24/040/00201/AM13/	Lic.No/Date:0710090219 14.08.2012	Defer Date:19.11.2013
	Decision: NC observed that comments of C&PC is still awaited, hence decided to send a reminder to C&PC. The case stands deferred and to be re-listed on 19.11.2013.			

16	Case No.:26/13/81-ALC2/2012	Party Name:STRESSMAC PRESTRESSING SYSTEMS	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Reject
	HQ File :01/81/050/00285/AM13/	RLA File :08/24/040/00162/AM13/	Lic.No/Date:0810114372 21.08.2012	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission reply from the			

firm.

R/A may take suitable consequential action accordingly.

17	Case No.:1/13/81-ALC2/2012	Party Name:GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Reject
	HQ File :01/81/050/00260/AM13/	RLA File :05/23/040/00186/AM13/	Lic.No/Date:0510332474 23.08.2012	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission reply from the firm. R/A may take suitable consequential action accordingly.			

18	Case No.:20/16/81-ALC2/2012	Party Name:CABLEX SYSTEMS INDIA PVT LTD	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Reject
	HQ File :01/81/050/00327/AM13/	RLA File :07/21/040/00412/AM13/	Lic.No/Date:0710090483 30.08.2012	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission reply from the firm. R/A may take suitable consequential action accordingly.			

19	Case No.:11/13/81-ALC2/2012	Party Name:TRAFOMEC INDIA MAGNETICS PVT LTD	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00270/AM13/	RLA File :07/24/040/00216/AM13/	Lic.No/Date:0710090674 11.09.2012	Defer Date:19.11.2013
	Decision: NC observed that firm has not furnished the requisite information as asked by DHI. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 19.11.2013.			

20	Case No.:4/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00311/AM13/	RLA File :03/94/040/00128/AM13/	Lic.No/Date:0310709770 20.09.2012	Defer Date:19.11.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O.No. 3(35)/2012/TSW(B)/151 dated 09/07/2013 (copy enclosed). The case stands deferred and to be re-listed on 19.11.2013.			

21	Case No.:6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
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HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date:19.11.2013
Decision NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(35)/2012/TSW(B)/136 dated 01.07.2013 as under:- 1. Net weight per unit of Export Product. 2. Revised weight balancing statement as per Sl. No. 5 of SDL. The case stands deferred and to be re-listed on 19.11.2013.			

22	Case No.:17/16/81-ALC2/2012	Party Name:JAYACHANDRAN ALLOYS PRIVATE LIMITED,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Approved
	HQ File :01/81/050/00324/AM13/	RLA File :32/24/040/00040/AM13/	Lic.No/Date:3210057855 11.10.2012	Defer Date:
	Decision: NC decided to ratify the norms of above taking clue from SION-C1153. R/A may take suitable consequential action accordingly.			

23	Case No.:20/25/81-ALC2/2012	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00471/AM13/	RLA File :07/24/040/00285/AM13/	Lic.No/Date:0710091297 11.10.2012	Defer Date:19.11.2013
	Decision: NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 19.11.2013.			

24	Case No.:28/22/81-ALC2/2012	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00425/AM13/	RLA File :07/24/040/00278/AM13/	Lic.No/Date:0710091491 22.10.2012	Defer Date:19.11.2013
	Decision: NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 19.11.2013.			

25	Case No.:1/16/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00308/AM13/	RLA File :05/23/040/00257/AM13/	Lic.No/Date:0510337600 23.10.2012	Defer Date:19.11.2013
	Decision: NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 19.11.2013.			

26	Case No.:3/19/81-ALC2/2012	Party Name:MAGNETI MARELLI UM	Meet No/Date:15/81-ALC2/2013	Status:
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	ELECTRONIC SYSTEMS PVT.LTD.,	08.10.2013	Reject
HQ File :01/81/050/00368/AM13/	RLA File :05/24/040/00272/AM13/	Lic.No/Date:0510337701 29.10.2012	Defer Date:
Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission reply from the firm. R/A may take suitable consequential action accordingly.			

27	Case No.:9/19/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:
	HQ File :01/81/050/00374/AM13/	RLA File :13/24/040/00032/AM13/	Lic.No/Date:1310041433 29.10.2012	Reject
	Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission reply from the firm. R/A may take suitable consequential action accordingly.			Defer Date:

28	Case No.:11/19/81-ALC2/2012	Party Name:COMET EXPORTS	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00376/AM13/	RLA File :29/24/040/00006/AM13/	Lic.No/Date:2910018933 29.10.2012	Defer Date:19.11.2013
	Decision: NC observed that firm has not furnished the requisite information as asked by MSME. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 19.11.2013.			

29	Case No.:4/25/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00455/AM13/	RLA File :13/24/040/00036/AM13/	Lic.No/Date:1310041437 30.10.2012	Defer Date:19.11.2013
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 19.11.2013.			

30	Case No.:21/22/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:
	HQ File :01/81/050/00418/AM13/	RLA File :07/24/040/00311/AM13/	Lic.No/Date:0710091717 02.11.2012	Reject
	Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission reply from the firm. R/A may take suitable consequential action accordingly.			Defer Date:

31	Case No.: 18/22/81-ALC2/2012	Party Name:FRITION METAL FIBRES (INDIA) PLTD	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Reject
	HQ File :01/81/050/00415/AM13/	RLA File :05/23/040/00245/AM13/	Lic.No/Date:0510338445 07.11.2012	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission reply from the firm. R/A may take suitable consequential action accordingly.			

32	Case No.: 19/25/81-ALC2/2012	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00470/AM13/	RLA File :07/24/040/00314/AM13/	Lic.No/Date:0710091811 07.11.2012	Defer Date:19.11.2013
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 19.11.2013.			

33	Case No.: 29/22/81-ALC2/2012	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Approved
	HQ File :01/81/050/00426/AM13/	RLA File :07/24/040/00303/AM13/	Lic.No/Date:0710091865 08.11.2012	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(64)2013-ME dated 09.09.2013 as under:- The import is allowed with 3% wastage. R/A may take suitable consequential action accordingly.			

34	Case No.: 5/25/81-ALC2/2012	Party Name:CMI LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00456/AM13/	RLA File :05/23/040/00336/AM13/	Lic.No/Date:0510339213 20.11.2012	Defer Date:19.11.2013
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 19.11.2013.			

35	Case No.: 22/22/81-ALC2/2012	Party Name:SHINKWANG ELECTRONICS PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Reject
	HQ File :01/81/050/00419/AM13/	RLA File :05/24/040/00313/AM13/	Lic.No/Date:0510339369 23.11.2012	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission reply from the			

firm.

R/A may take suitable consequential action accordingly.

36	Case No.:24/22/81-ALC2/2012	Party Name:MANDEEP CABLE PVT.LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Reject
	HQ File :01/81/050/00421/AM13/	RLA File :05/24/040/00297/AM13/	Lic.No/Date:0510339368 23.11.2012	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission reply from the firm. R/A may take suitable consequential action accordingly.			

37	Case No.:31/25/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00482/AM13/	RLA File :07/24/040/00342/AM13/	Lic.No/Date:0710092095 26.11.2012	Defer Date:19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

38	Case No.:1/22/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00398/AM13/	RLA File :11/24/040/00020/AM13/	Lic.No/Date:1110027311 27.11.2012	Defer Date:19.11.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 19.11.2013.			

39	Case No.:2/22/81-ALC2/2012	Party Name:KALYANI THERMAL SYSTEMS LTD.,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00399/AM13/	RLA File :31/83/040/00145/AM13/	Lic.No/Date:3110056380 05.12.2012	Defer Date:19.11.2013
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 19.11.2013.			

40	Case No.:20/22/81-ALC2/2012	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00417/AM13/	RLA File :07/24/040/00357/AM13/	Lic.No/Date:0710092293 05.12.2012	Defer Date:19.11.2013

Decision: NC observed that comments of DHI is still awaited, hence decided to send a reminder to DHI. The case stands deferred and to be re-listed on 19.11.2013.

41	Case No.: 30/22/81-ALC2/2012	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Reject
	HQ File :01/81/050/00427/AM13/	RLA File :05/24/040/00334/AM13/	Lic.No/Date:0510340125 05.12.2012	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission reply from the firm. R/A may take suitable consequential action accordingly.			

42	Case No.: 11/22/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Reject
	HQ File :01/81/050/00408/AM13/	RLA File :05/23/040/00359/AM13/	Lic.No/Date:0510340521 10.12.2012	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission reply from the firm. R/A may take suitable consequential action accordingly.			

43	Case No.: 24/25/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00475/AM13/	RLA File :07/24/040/00375/AM13/	Lic.No/Date:0710092468 13.12.2012	Defer Date:19.11.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 19.11.2013.			

44	Case No.: 29/25/81-ALC2/2012	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00480/AM13/	RLA File :03/94/040/00757/AM13/	Lic.No/Date:0310717933 21.12.2012	Defer Date:19.11.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 19.11.2013.			

45	Case No.: 8/25/81-ALC2/2012	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00459/AM13/	RLA File :03/94/040/00788/AM13/	Lic.No/Date:0310718506	Defer

		28.12.2012	Date:19.11.2013
Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

46	Case No.:25/25/81-ALC2/2012	Party Name:LUMINO INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00476/AM13/	RLA File :02/24/040/00152/AM13/	Lic.No/Date:0210185111 04.01.2013	Defer Date:19.11.2013
	Decision: NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 19.11.2013.			

47	Case No.:14/25/81-ALC2/2012	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00465/AM13/	RLA File :03/95/040/00784/AM13/	Lic.No/Date:0310721167 17.01.2013	Defer Date:19.11.2013
	Decision: NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 19.11.2013.			

48	Case No.:7/25/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date:19.11.2013
	Decision: NC decided to refer the case to Chemical Division of MSME. The case stands deferred and to be relisted on 19.11.2013.			

49	Case No.:11/25/81-ALC2/2012	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Approved
	HQ File :01/81/050/00462/AM13/	RLA File :07/24/040/00440/AM13/	Lic.No/Date:0710093248 22.01.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(65)/2013-ME dated 09.09.2013 as under:- The import is allowed with 3% wastage. R/A may take suitable consequential action accordingly.			

50	Case No.:23/25/81-ALC2/2012	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00474/AM13/	RLA File :03/95/040/00818/AM13/	Lic.No/Date:0310721688 22.01.2013	Defer Date:19.11.2013
	Decision: NC observed that the reply of the firm is received and being forwarded to MSME. The case stands deferred and to be re-listed on 19.11.2013.			

51	Case No.:27/25/81-ALC2/2012	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Approved
	HQ File :01/81/050/00478/AM13/	RLA File :03/95/040/00795/AM13/	Lic.No/Date:0310722016 24.01.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(301)2011-ME dated 03.10.2013 on repeat basis as per earlier AA No. 0310573289 dtd 7.5.2010 as under:- Taking clue from SION C-1575/1627, the import is allowed as 1.06Kg/Kg content in export product. R/A may take suitable consequential action accordingly.			

52	Case No.:9/25/81-ALC2/2012	Party Name:GENERAL CABLE ENERGY INDIA PVT. LTD.,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00460/AM13/	RLA File :05/23/040/00441/AM13/	Lic.No/Date:0510344170 28.01.2013	Defer Date:19.11.2013
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 19.11.2013.			

53	Case No.:6/25/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00457/AM13/	RLA File :13/24/040/00048/AM13/	Lic.No/Date:1310042004 29.01.2013	Defer Date:19.11.2013
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 19.11.2013.			

54	Case No.:28/25/81-ALC2/2012	Party Name:MENON BEARINGS LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00479/AM13/	RLA File :03/95/040/00848/AM13/	Lic.No/Date:0310722451 30.01.2013	Defer Date:19.11.2013
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 19.11.2013.			

55	Case No.:36/25/81-ALC2/2012	Party Name:PLAST TECH ENGINEERING	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00487/AM13/	RLA File :04/24/040/00218/AM13/	Lic.No/Date:0410142970 30.01.2013	Defer Date:19.11.2013

Decision: NC observed the case and decided to refer the case with a copy of application to C&PC. The case stands deferred and to be re-listed on 19.11.2013.

56	Case No.: 22/25/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00473/AM13/	RLA File :03/95/040/00820/AM13/	Lic.No/Date:0310722786 04.02.2013	Defer Date:19.11.2013
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 19.11.2013.			

57	Case No.: 21/25/81-ALC2/2012	Party Name:PYROTECH ELECTRONICS PVT. LTD.,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00472/AM13/	RLA File :13/21/040/00145/AM13/	Lic.No/Date:1310042080 05.02.2013	Defer Date:19.11.2013
	Decision: NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 19.11.2013.			

58	Case No.: 1/25/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: closed
	HQ File :01/81/050/00452/AM13/	RLA File :08/24/040/00371/AM13/	Lic.No/Date:0810118791 25.02.2013	Defer Date:
	Decision: NC decided to close the case as authorisation has been issued by RA on repeat basis.			

59	Case No.: 2/25/81-ALC2/2012	Party Name:GLOBEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00453/AM13/	RLA File :56/24/040/00039/AM13/	Lic.No/Date:5610001764 28.02.2013	Defer Date:19.11.2013
	Decision: NC observed the case and decided to refer the case with a copy of application to MSME. The case stands deferred and to be re-listed on 19.11.2013.			

60	Case No.: 2/2/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: closed
	HQ File :01/81/050/00003/AM14/	RLA File :08/24/040/00468/AM13/	Lic.No/Date:0810120175 10.04.2013	Defer Date:
	Decision: NC decided to close the case as authorisation has been issued by RA on repeat basis.			

61	Case No.:9/9/81-ALC2/2013	Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00137/AM14/	RLA File :31/83/040/00004/AM14/	Lic.No/Date:3110057930 15.04.2013	Defer Date:19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

62	Case No.:5/5/81-ALC2/2013	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00107/AM14/	RLA File :07/24/040/00534/AM13/	Lic.No/Date:0710094882 17.04.2013	Defer Date:19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

63	Case No.:10/5/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00112/AM14/	RLA File :05/23/040/00503/AM13/	Lic.No/Date:0510352513 29.04.2013	Defer Date:19.11.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 19.11.2013.			

64	Case No.:11/5/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00113/AM14/	RLA File :05/23/040/00018/AM14/	Lic.No/Date:0510352511 29.04.2013	Defer Date:19.11.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 19.11.2013.			

65	Case No.:11/9/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00139/AM14/	RLA File :03/94/040/00009/AM14/	Lic.No/Date:0310733061 01.05.2013	Defer Date:19.11.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 19.11.2013.			

66	Case No.:13/5/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:15/81-ALC2/2013	Status:Deferred and
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			08.10.2013	Re-indexed
	HQ File :01/81/050/00115/AM14/	RLA File :05/24/040/00030/AM14/	Lic.No/Date:0510353167 03.05.2013	Defer Date:19.11.2013
Decision: NC observed that case is under examination of DIPP(Chemical wing). The case stands deferred and to be re-listed on 19.11.2013.				

67	Case No.:7/9/81-ALC2/2013	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LMTIED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00135/AM14/	RLA File :31/83/040/00201/AM13/	Lic.No/Date:3110058180 03.05.2013	Defer Date:19.11.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 19.11.2013.			

68	Case No.:12/9/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re- indexed
	HQ File :01/81/050/00140/AM14/	RLA File :03/94/040/01105/AM13/	Lic.No/Date:0310734159 13.05.2013	Defer Date:19.11.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/51/2013-TSW/68 dated 22/10/2013 as under:- 1. Voltage rating of cables 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/ Buyers data sheet. 3. Net weight of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 19.11.2013.			

69	Case No.:15/15/81-ALC2/2013	Party Name:SRI VAARU METALLURGICALS (PVT) LTD	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00230/AM14/	RLA File :07/24/040/00540/AM13/	Lic.No/Date:0710095378 15.05.2013	Defer Date:19.11.2013
	Decision: NC observed that case is under examination at MSME. The case stands deferred and to be re-listed on 19.11.2013.			

70	Case No.:21/15/81-ALC2/2013	Party Name:AMARTARA PVT. LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM14/	RLA File :03/94/040/00119/AM14/	Lic.No/Date:0310734664	Defer Date:

		16.05.2013	
Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

71	Case No.:3/9/81-ALC2/2013	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Approved
	HQ File :01/81/050/00131/AM14/	RLA File :03/95/040/00141/AM14/	Lic.No/Date:0310734818 17.05.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(77)2013-ME dated 08.10.2013 on repeat basis as per earlier AA No. 0310672448 dtd 22.12.2011 as under:- The import is allowed as 1.096 Kg/Kg content in export product. R/A may take suitable consequential action accordingly.			

72	Case No.:4/9/81-ALC2/2013	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00132/AM14/	RLA File :03/95/040/00142/AM14/	Lic.No/Date:0310735078 21.05.2013	Defer Date:19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

73	Case No.:6/5/81-ALC2/2013	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00108/AM14/	RLA File :07/24/040/00047/AM14/	Lic.No/Date:0710095556 24.05.2013	Defer Date:19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

74	Case No.:1/9/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00129/AM14/	RLA File :08/24/040/00069/AM14/	Lic.No/Date:0810121524 29.05.2013	Defer Date:19.11.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/51/2013-TSW/74 dated 22/10/2013 as under:- 1. OD and WT of import item and export product. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification.			

The case stands deferred and to be re-listed on 19.11.2013.

75	Case No.: 14/5/81-ALC2/2013	Party Name:JMW INDIA (P) LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00116/AM14/	RLA File :05/23/040/00062/AM14/	Lic.No/Date:0510355876 31.05.2013	Defer Date:19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

76	Case No.: 62/15/81-ALC2/2013	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00277/AM14/	RLA File :03/95/040/01000/AM13/	Lic.No/Date:0310736260 31.05.2013	Defer Date: 19.11.2013
	Decision: NC observed that case is under examination of MOS. The case stands deferred and to be re-listed on 19.11.2013.			

77	Case No.: 3/15/81-ALC2/2013	Party Name:BOSCH LIMITED,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00218/AM14/	RLA File :07/24/040/00005/AM14/	Lic.No/Date:0710095743 04.06.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

78	Case No.: 8/9/81-ALC2/2013	Party Name:CHECON SHIVALIK CONTACT SOLUTIONS PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00136/AM14/	RLA File :05/23/040/00070/AM14/	Lic.No/Date:0510356225 05.06.2013	Defer Date:19.11.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O.No. 30(75)/2013-ME dated 01/10/2013 as under:- 1. Use of export product with its complete specifications showing content of imported inputs there in. 2. Stepwise process of manufacturing, and stage wise wastage, if any.			

3. Process of Mfg to be carried out on tape which involve wastage.
4. Material balancing showing weight of different inputs.

The case stands deferred and to be re-listed on 19.11.2013.

79	Case No.: 30/15/81-ALC2/2013	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00245/AM14/	RLA File :05/23/040/00081/AM14/	Lic.No/Date:0510356388 06.06.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

80	Case No.: 10/15/81-ALC2/2013	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00225/AM14/	RLA File :03/94/040/00193/AM14/	Lic.No/Date:0310737110 07.06.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

81	Case No.: 11/15/81-ALC2/2013	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00226/AM14/	RLA File :03/94/040/00192/AM14/	Lic.No/Date:0310737103 07.06.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

82	Case No.: 7/15/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00222/AM14/	RLA File :03/94/040/00115/AM14/	Lic.No/Date:0310737263 11.06.2013	Defer Date: 19.11.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/51/2013-TSW/82 dated 22/10/2013 as under:- 1. Voltage rating of cables from Sl. No. 19 to 36. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/ Buyers data sheet. 3. Net weight of each Cable			

4. Material balancing viz. net content of each imported and indigenous input, export product wise.
5. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred and to be re-listed on 19.11.2013.

83	Case No.: 60/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00275/AM14/	RLA File :03/95/040/00143/AM14/	Lic.No/Date:0310737561 13.06.2013	Defer Date: 19.11.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/51/2013-TSW/83 dated 22/10/2013 as under:- 1. Size of conductors in cables alongwith quantities of cables inKms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 19.11.2013.			

84	Case No.: 20/15/81-ALC2/2013	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00235/AM14/	RLA File :03/94/040/00239/AM14/	Lic.No/Date:0310737867 17.06.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

85	Case No.: 61/15/81-ALC2/2013	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00276/AM14/	RLA File :03/95/040/00214/AM14/	Lic.No/Date:0310738768 24.06.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

86	Case No.: 16/15/81-ALC2/2013	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00231/AM14/	RLA File :03/95/040/00243/AM14/	Lic.No/Date:0310739482	Defer Date:

		28.06.2013	19.11.2013
Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

87	Case No.:44/15/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00259/AM14/	RLA File :07/24/040/00073/AM14/	Lic.No/Date:0710096325 28.06.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

88	Case No.:45/15/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00260/AM14/	RLA File :07/24/040/00099/AM14/	Lic.No/Date:0710096318 28.06.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

89	Case No.:18/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00233/AM14/	RLA File :03/95/040/00244/AM14/	Lic.No/Date:0310739968 03.07.2013	Defer Date: 19.11.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/51/2013-TSW/89 dated 22/10/2013 as under:- 1. Size of conductors in cables alongwith quantities of cables inKms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 19.11.2013.			

90	Case No.:19/15/81-ALC2/2013	Party Name:KSH INTERNATIONAL PVT.LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00234/AM14/	RLA File :03/94/040/00171/AM14/	Lic.No/Date:0310740139 03.07.2013	Defer Date: 19.11.2013

Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.

91	Case No.: 14/15/81-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00229/AM14/	RLA File :03/95/040/00228/AM14/	Lic.No/Date:0310740426 05.07.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

92	Case No.: 17/15/81-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00232/AM14/	RLA File :03/95/040/00242/AM14/	Lic.No/Date:0310740423 05.07.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

93	Case No.: 48/15/81-ALC2/2013	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00263/AM14/	RLA File :07/24/040/00100/AM14/	Lic.No/Date:0710096503 08.07.2013	Defer Date: 19.11.2013
	Decision: NC observed hard copy of application has been received and being forwarded to MSME for comments.The case stands deferred and to be re-listed on 19.11.2013.			

94	Case No.: 36/15/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00251/AM14/	RLA File :03/94/040/00208/AM14/	Lic.No/Date:0310740838 09.07.2013	Defer Date: 19.11.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/51/2013-TSW/94 dated 22/10/2013 as under:- 1. Voltage rating of cables. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/ Buyers data sheet. 3. Net weight of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise. 5. Total requirement of each raw material, export product wise, in a tabular form			

The case stands deferred and to be re-listed on 19.11.2013.

95	Case No.:9/15/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00224/AM14/	RLA File :04/24/040/00072/AM14/	Lic.No/Date:0410147962 15.07.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

96	Case No.:12/15/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00227/AM14/	RLA File :04/24/040/00069/AM14/	Lic.No/Date:0410147963 15.07.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

97	Case No.:54/15/81-ALC2/2013	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00269/AM14/	RLA File :31/83/040/00051/AM14/	Lic.No/Date:3110059373 16.07.2013	Defer Date: 19.11.2013
	Decision: NC decided to refer the case with a copy of application to C&PC. The case stands deferred and to be relisted on 19.11.2013.			

98	Case No.:25/15/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re- indexed
	HQ File :01/81/050/00240/AM14/	RLA File :03/94/040/00293/AM14/	Lic.No/Date:0310742213 19.07.2013	Defer Date: 19.11.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/51/2013-TSW/98 dated 22/10/2013 as under:- 1. Voltage rating of cables. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/ Buyers data sheet. 3. Net weight of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise. 5. Total requirement of each raw material, export product wise, in a tabular form			

The case stands deferred and to be re-listed on 19.11.2013.

99	Case No.: 24/15/81-ALC2/2013	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00239/AM14/	RLA File :02/24/040/00049/AM14/	Lic.No/Date:0210192121 22.07.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

100	Case No.: 29/15/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00244/AM14/	RLA File :07/24/040/00089/AM14/	Lic.No/Date:0710096990 23.07.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

101	Case No.: 31/15/81-ALC2/2013	Party Name:DIANA METALS	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00246/AM14/	RLA File :04/24/040/00076/AM14/	Lic.No/Date:0410148198 23.07.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

102	Case No.: 22/15/81-ALC2/2013	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Approved
	HQ File :01/81/050/00237/AM14/	RLA File :05/24/040/00111/AM14/	Lic.No/Date:0510360747 24.07.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/51/2013-TSW/102 dated 22.10.2013 on repeat basis as under:- - Words “containing 78.26 MT. of Cold Rolled Stainless Steel Circles (Grade201)” may be suffixed with the description of export product. - Words “of relevant thickness” may be suffixed with the description of import item and its quantity may be allowed as 86.086 MT inclusive of a wastage of 10 %. R/A may take suitable consequential action accordingly.			

103	Case No.: 59/15/81-ALC2/2013	Party Name:SHIVA STAINLESS STEEL PVT. LTD.,	Meet No/Date:15/81-ALC2/2013	Status:Deferred and
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		08.10.2013	Re-indexed
HQ File :01/81/050/00274/AM14/	RLA File :05/24/040/00132/AM14/	Lic.No/Date:0510360783 25.07.2013	Defer Date: 19.11.2013
Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

104	Case No.:32/15/81-ALC2/2013	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Approved
	HQ File :01/81/050/00247/AM14/	RLA File :13/24/040/00016/AM14/	Lic.No/Date:1310043833 26.07.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/51/2013-TSW/104 dated 22.10.2013 as under:- 1. Taking clue from SION C-1579, quantities of import items at Sl Nos. 1 & 2 may be allowed as applied for i.e. 24877 Kgs. & 21011 Kgs respectively inclusive of 3 % wastage. R/A may take suitable consequential action accordingly.			

105	Case No.:8/15/81-ALC2/2013	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00223/AM14/	RLA File :32/24/040/00003/AM14/	Lic.No/Date:3210065536 30.07.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

106	Case No.:33/15/81-ALC2/2013	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00248/AM14/	RLA File :07/24/040/00127/AM14/	Lic.No/Date:0710097183 30.07.2013	Defer Date: 19.11.2013
	Decision: NC observed hard copy of application has been received and being forwarded to MSME for comments.The case stands deferred and to be re-listed on 19.11.2013.			

107	Case No.:55/15/81-ALC2/2013	Party Name:TRIDENT TOOLS LIMITED.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00270/AM14/	RLA File :03/95/040/00253/AM14/	Lic.No/Date:0310743492 30.07.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy			

of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.

108	Case No.:13/15/81-ALC2/2013	Party Name:KUMAR INDUSTRIES	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00228/AM14/	RLA File :05/23/040/00175/AM14/	Lic.No/Date:0510361504 01.08.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

109	Case No.:35/15/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00250/AM14/	RLA File :07/24/040/00128/AM14/	Lic.No/Date:0710097262 01.08.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

110	Case No.:6/15/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00221/AM14/	RLA File :03/94/040/00356/AM14/	Lic.No/Date:0310743965 02.08.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

111	Case No.:23/15/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00238/AM14/	RLA File :05/24/040/00159/AM14/	Lic.No/Date:0510361579 02.08.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

112	Case No.:53/15/81-ALC2/2013	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00268/AM14/	RLA File :31/83/040/00067/AM14/	Lic.No/Date:3110059669 02.08.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the			

copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.

113	Case No.: 63/15/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00278/AM14/	RLA File :31/83/040/00063/AM14/	Lic.No/Date:3110059679 02.08.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

114	Case No.: 37/15/81-ALC2/2013	Party Name:ASEEM GLOBAL LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00252/AM14/	RLA File :05/23/040/00157/AM14/	Lic.No/Date:0510362089 06.08.2013	Defer Date: 19.11.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O.No. 30(84)/11-ME dated 22/10/2013 as under:- 1. Chemical composition of export product showing % of alloying elements there in. 2. Stepwise process of manufacturing export product and stepwise wastage there in. 3. Details of imported inputs with their chemical composition. 4. Wastage justification. The case stands deferred and to be re-listed on 19.11.2013.			

115	Case No.: 42/15/81-ALC2/2013	Party Name:SHRI KRISHNA INTERNATIONAL	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00257/AM14/	RLA File :05/24/040/00158/AM14/	Lic.No/Date:0510362097 06.08.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

116	Case No.: 46/15/81-ALC2/2013	Party Name:DHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00261/AM14/	RLA File :03/94/040/00381/AM14/	Lic.No/Date:0310744384 06.08.2013	Defer Date: 19.11.2013

Decision: NC observed the case and decided to refer the case with a copy of application to DHI. The case stands deferred and to be re-listed on 19.11.2013.

117	Case No.: 66/15/81-ALC2/2013	Party Name:DHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00281/AM14/	RLA File :03/94/040/00382/AM14/	Lic.No/Date:0310744385 06.08.2013	Defer Date: 19.11.2013
	Decision: NC decided to refer the case with a copy of application to DHI. The case stands deferred and to be re-listed on 19.11.2013.			

118	Case No.: 38/15/81-ALC2/2013	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00253/AM14/	RLA File :05/24/040/00126/AM14/	Lic.No/Date:0510362197 07.08.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

119	Case No.: 2/12/81-ALC2/2013	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00202/AM14/	RLA File :05/23/040/00207/AM14/	Lic.No/Date:0510362568 13.08.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

120	Case No.: 49/15/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00264/AM14/	RLA File :06/24/040/00009/AM14/	Lic.No/Date:0610033449 13.08.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

121	Case No.: 50/15/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00265/AM14/	RLA File :06/24/040/00008/AM14/	Lic.No/Date:0610033448 13.08.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

122	Case No.: 76/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00291/AM14/	RLA File :03/95/040/00379/AM14/	Lic.No/Date:0310745261 14.08.2013	Defer Date: 19.11.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/51/2013-TSW/122 dated 22/10/2013 as under:- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 4. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 19.11.2013.			

123	Case No.: 65/15/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00280/AM14/	RLA File :03/94/040/00333/AM14/	Lic.No/Date:0310745498 16.08.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

124	Case No.: 77/15/81-ALC2/2013	Party Name:MILEEN ENGINEERS	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00292/AM14/	RLA File :03/95/040/00397/AM14/	Lic.No/Date:0310745599 16.08.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

125	Case No.: 3/12/81-ALC2/2013	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00203/AM14/	RLA File :13/24/040/00017/AM14/	Lic.No/Date:1310044018 19.08.2013	Defer Date:19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

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126	Case No.:43/15/81-ALC2/2013	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00258/AM14/	RLA File :05/23/040/00146/AM14/	Lic.No/Date:0510362904 19.08.2013	Defer Date: 19.11.2013
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/51/2013-TSW/126 dated 22/10/2013 as under:- 1. Size of conductors in cables alongwith quantities of cables inKms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable. 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 19.11.2013.				

127	Case No.:26/15/81-ALC2/2013	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00241/AM14/	RLA File :07/24/040/00148/AM14/	Lic.No/Date:0710097633 21.08.2013	Defer Date: 19.11.2013
Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.				

128	Case No.:47/15/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00262/AM14/	RLA File :03/94/040/01127/AM13/	Lic.No/Date:0310746162 21.08.2013	Defer Date: 19.11.2013
Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.				

129	Case No.:68/15/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00283/AM14/	RLA File :03/94/040/00759/AM13/	Lic.No/Date:0310746159 21.08.2013	Defer Date: 19.11.2013
Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.				

	Case No.:71/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:15/81-ALC2/2013	
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130			08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00286/AM14/	RLA File :03/95/040/00401/AM14/	Lic.No/Date:0310746353 22.08.2013	Defer Date: 19.11.2013
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/51/2013-TSW/130 dated 22/10/2013 as under:- 1. Size of conductors in cables alongwith quantities of cables inKms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 19.11.2013.				

131	Case No.:72/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00287/AM14/	RLA File :03/95/040/00342/AM14/	Lic.No/Date:0310746331 22.08.2013	Defer Date: 19.11.2013
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/51/2013-TSW/131 dated 22/10/2013 as under:- 1. Size of conductors in cables alongwith quantities of cables inKms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 19.11.2013.				

132	Case No.:73/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00288/AM14/	RLA File :03/95/040/00300/AM14/	Lic.No/Date:0310746349 22.08.2013	Defer Date: 19.11.2013
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/51/2013-TSW/132 dated 22/10/2013 as under:- 1. Size of conductors in cables alongwith quantities of cables inKms, conductor size wise.				

2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred and to be re-listed on 19.11.2013.

133	Case No.: 74/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00289/AM14/	RLA File :03/95/040/00318/AM14/	Lic.No/Date:0310746355 22.08.2013	Defer Date: 19.11.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/51/2013-TSW/133 dated 22/10/2013 as under:- 1. Size of conductors in cables alongwith quantities of cables inKms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 19.11.2013.			

134	Case No.: 75/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00290/AM14/	RLA File :03/95/040/00355/AM14/	Lic.No/Date:0310746338 22.08.2013	Defer Date: 19.11.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/51/2013-TSW/134 dated 22/10/2013 as under:- 1. Size of conductors in cables alongwith quantities of cables inKms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 19.11.2013.			

135	Case No.: 78/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00293/AM14/	RLA File :03/95/040/00077/AM14/	Lic.No/Date:0310746334 22.08.2013	Defer Date: 19.11.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/51/2013-TSW/135 dated 22/10/2013 as under:- 1. Size of conductors in cables alongwith quantities of cables inKms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 19.11.2013.			

136	Case No.: 51/15/81-ALC2/2013	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00266/AM14/	RLA File :05/23/040/00209/AM14/	Lic.No/Date:0510363403 23.08.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

137	Case No.: 69/15/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00284/AM14/	RLA File :03/94/040/00319/AM14/	Lic.No/Date:0310746689 23.08.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

138	Case No.: 80/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00295/AM14/	RLA File :03/95/040/00267/AM14/	Lic.No/Date:0310746833 26.08.2013	Defer Date: 19.11.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/51/2013-TSW/138 dated 22/10/2013 as under:- 1. Size of conductors in cables alongwith quantities of cables inKms, conductor size wise.			

2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred and to be re-listed on 19.11.2013.

139	Case No.: 82/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00297/AM14/	RLA File :03/95/040/00011/AM14/	Lic.No/Date:0310746958 26.08.2013	Defer Date: 19.11.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/51/2013-TSW/139 dated 22/10/2013 as under:- 1. Size of conductors in cables alongwith quantities of cables inKms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 19.11.2013.			

140	Case No.: 79/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00294/AM14/	RLA File :03/95/040/00415/AM14/	Lic.No/Date:0310747072 27.08.2013	Defer Date: 19.11.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/51/2013-TSW/140 dated 22/10/2013 as under:- 1. Size of conductors in cables alongwith quantities of cables inKms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 19.11.2013.			

141	Case No.: 81/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00296/AM14/	RLA File :03/95/040/00424/AM14/	Lic.No/Date:0310747065 27.08.2013	Defer Date: 19.11.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/51/2013-TSW/141 dated 22/10/2013 as under:- 1. Size of conductors in cables alongwith quantities of cables inKms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 19.11.2013.			

142	Case No.: 57/15/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00272/AM14/	RLA File :13/24/040/00018/AM14/	Lic.No/Date:1310044136 28.08.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

143	Case No.: 64/15/81-ALC2/2013	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Approved
	HQ File :01/81/050/00279/AM14/	RLA File :02/24/040/00070/AM14/	Lic.No/Date:0210193517 28.08.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/51/2013-TSW/143 dated 22.10.2013 as under:- The above Advance Authorization is ratified on repeat basis as per firm's Advance Authorization No. 0210164755 dated 26.08.2011ratified in Norms Committee Meeting No. 48/81 dated 14/02/2012 as under: 1. Net weight of export product may be specified as 4290 Kgs. 2. Quantity of import item at Sl.No.1 may be allowed as 848.02 Kgs. inclusive of 2 % wastage 3. Word "relevant" may be prefixed with the description of import item at S.No.2 and its quantity may be allowed as 294.996 Kgs. inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

144	Case No.: 52/15/81-ALC2/2013	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00267/AM14/	RLA File :05/23/040/00220/AM14/	Lic.No/Date:0510363889 29.08.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

145	Case No.: 39/15/81-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00254/AM14/	RLA File :09/24/040/00248/AM14/	Lic.No/Date:0910057432 30.08.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

146	Case No.: 56/15/81-ALC2/2013	Party Name:B.C. POWER CONTROLS PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Approved
	HQ File :01/81/050/00271/AM14/	RLA File :05/23/040/00201/AM14/	Lic.No/Date:0510364094 02.09.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/51/2013-TSW/146 dated 22.10.2013 as under:- 1 Taking clue from Engineering Table-5, quantity of import item is allowed as 115945 Kgs. R/A may take suitable consequential action accordingly.			

147	Case No.: 58/15/81-ALC2/2013	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00273/AM14/	RLA File :32/24/040/00007/AM14/	Lic.No/Date:3210066905 05.09.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

148	Case No.: 28/15/81-ALC2/2013	Party Name:WIELAND METALS INDIA PRIVATE LTD ,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00243/AM14/	RLA File :07/24/040/00147/AM14/	Lic.No/Date:0710098134 06.09.2013	Defer Date: 19.11.2013
	Decision: NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 19.11.2013.			

149	Case No.: 67/15/81-ALC2/2013	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00282/AM14/	RLA File :05/23/040/00216/AM14/	Lic.No/Date:0510364934 06.09.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

150	Case No.: 41/15/81-ALC2/2013	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00256/AM14/	RLA File :05/24/040/00197/AM14/	Lic.No/Date:0510365038 09.09.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

151	Case No.: 40/15/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00255/AM14/	RLA File :05/23/040/00213/AM14/	Lic.No/Date:0510365517 13.09.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

152	Case No.: 70/15/81-ALC2/2013	Party Name:PRECISION WIRES INDIA LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00285/AM14/	RLA File :03/95/040/00476/AM14/	Lic.No/Date:0310749637 16.09.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

153	Case No.: 1/15/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00216/AM14/	RLA File :03/94/040/00985/AM13/	Lic.No/Date:0310750038 18.09.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

154	Case No.: 27/15/81-ALC2/2013	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00242/AM14/	RLA File :05/23/040/00258/AM14/	Lic.No/Date:0510366080 19.09.2013	Defer Date: 19.11.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/51/2013-TSW/154 dated 22/10/2013 as under:- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 4. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 19.11.2013.			

155	Case No.: 2/15/81-ALC2/2013	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00217/AM14/	RLA File :07/24/040/00171/AM14/	Lic.No/Date:0710098543 25.09.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

156	Case No.: 4/15/81-ALC2/2013	Party Name:HEAVY METAL & TUBES LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00219/AM14/	RLA File :08/24/040/00290/AM14/	Lic.No/Date:0810125221 30.09.2013	Defer Date: 19.11.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 19.11.2013.			

157	Case No.: 5/15/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:15/81-ALC2/2013 08.10.2013	Status: Closed
	HQ File :01/81/050/00220/AM14/	RLA File :08/24/040/00288/AM14/	Lic.No/Date:0810125260 01.10.2013	Defer Date:
	Decision: It is presumed that ratification of norms of the above authorisation is not required as RA has issued the authorisation on repeat basis. The case may be treated as closed.			

Offline Agenda of M. No. 15/81 dated 08.10.2013

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Sl. No. 167

CASE NO. AR-92	M/s Singhanian Alu Foil Containers
Meeting No. 15/81	F. No. 01/81/50/309/AM11/DES-II
Dated: 08.10.2013	Advance Licence No. 0510274796 dated 12.10.2010

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 19.11.2013.

Sl. No. 168

CASE NO. AR-93	M/s Singhanian Alu Foil Containers
Meeting No. 15/81	F. No. 01/81/50/46/AM11/DES-II
Dated: 08.10.2013	Advance Licence No. 0510286840 dated 25.03.2011

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 19.11.2013.

Sl. No. 169

CASE NO. AR-96	M/s Vijai Electricals Ltd., Hyderabad
Meeting No. 15/81	F. No. 01/81/50/210/AM12/DES-II
Dated: 08.10.2013	Advance Licence No. 0910047197 dated 20.6.2011

Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 19.11.2013.

Sl. No. 170

CASE NO. AR-75	M/s Rahee Track Technologies (P) Ltd.,
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Meeting No. 15/81	F. No. 01/81/50/239/AM-12/DES-II
Dated: 08.10.2013	Advance Licence No. 0210161414 dated 30.06.2011

Decision: NC decided to send a letter to firm to appear before NC for personal hearing. The case stands deferred and to be relisted on 19.11.2013.

Sl. No. 171

CASE NO. AR-3	M/s Sterlite Industries (I) Pvt. Ltd.,
Meeting No. 15/81	F. No. 01/81/162/96/AM-12/DES-II
Dated: 08.10.2013	Advance Licence No. 3510030590 dated 16.06.2010

Decision: NC decided to send a letter to MSME to re-examine the representation of the firm for fixation of norms for all export product. The case stands deferred and to be re-listed on 19.11.2013.

Sl. No. 172

CASE NO. AR-24	M/s Panasonic Energy India Co. Ltd., Vadodara
Meeting No. 15/81	F. No. 01/81/162/1179/AM-12/DES-II
Dated: 08.10.2013	Advance Licence No. 3410002060 dated 25.05.2001

Decision: NC observed the case and decided to refer the case with a copy of application to DIPP. The case stands deferred and to be re-listed on 19.11.2013.

Part-C

Sl. No. 32

Case No. C-15	M/s Chansuba Pumps (P) Ltd., Coimbatore
Meeting No. 15/81	F. No. 01/81/162/00171/AM14/DES-II
Dated: 08.10.2013	Development Commissioner (MEPZ) Chennai, forward the application of M/s Chansuba Pumps (P) Ltd., Coimbatore 100% (EOU) for fixation of regular wastage Norms.

Decision: NC observed that case is under examination at MSME. The case stands deferred and to be re-listed on 19.11.2013.

Sl. No. 33

Case No. C-13	M/s Uniflex Cables Ltd.
Meeting No. 15/81	F. No. 01/94/180/373/AM10/PRC/DES-II
Dated:- 08.10.2013	Clarification regarding change in export product form jelly Cables to Power Cables in r/o AA No. 0310231177 dated 16.10.2003 and 0310240217 dated 18.12.2003.

Decision: NC discussed the case at length in view of decision of PRC dated 15.01.2013 and written comments of DIPP vide U.O. No. 12/51/2013-TSW/C-13 dated 22.10.2013 and observed that:-

1. Firm has requested for change in export products from “Telephone Cables” to “Power cables” in respect of two old Advance Authorizations issued in year 2003 and discharge of export obligation against these old Advance Authorizations by export of power cables from their current Advance Authorizations(4 Nos.) which they have taken for export of Power cables of various sizes/Grades.
2. In one old Advance Authorization (No.0310231177 dated 16.10.2003), some of the import items like Filling Jelly/master Jelly etc. will not be required for the manufacture of Power cables and, therefore these import items can not allowed if the item of export is changed from “Telephone Cables” to “Power cables”.
3. In other old Advance Authorization (No. 0310240217 dated 08.12.2003), firm has imported “Semi-finished Telephone Copper Cable”, which will not be required for the manufacture of power cables.

NC decided to inform the above position to PRC .
